

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 13 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on the
News item in Deccan Chronicle English Newspaper, Dated
10.12.2020, "Kurnool shocked by quality of KMC water." ... Applicants

Versus

Union of India, Rep. by its Secretary
And Others. ... Respondents

COMPLIANCE REPORT FILED BY
ANDHRA PRADESH POLLUTION CONTROL BOARD



M/S. K. RAVINDRANATH
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD

No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777

E-mail : ravindranath.kilari@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 13 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on the
News item in Deccan Chronicle English Newspaper, Dated
10.12.2020, "Kurnool shocked by quality of KMC water."

...Applicant(s)

Versus

Union of India, Rep. by its Secretary and Others.

...Respondent(s)

INDEX

S. No.	Particulars	Page No.
1.	Status Report on the issues directed by the Hon'ble NGT vide order dt. 11.12.2024 in Original Application No. 13 of 2021 (SZ) pertaining to Tungabhadra River Pollution.	1-4
2.	Annexure I – APPCB issued directions to the Kurnool Municipal Corporation on 13.08.2025	5-9
3.	Annexure II – APPCB issued letter to the Kurnool Municipal Corporation on 02.12.2025	10-13
4.	Annexure – III - APPCB issued Show cause Notice to the Kurnool Municipal Corporation on 27.12.2025.	14-17
5.	Annexure – IV - Copy of the letter addressed to the Kurnool Municipal Corporation on 13.01.2026	18

Place: Kurnool.
Date: 17/01/2026


For A.P. Pollution Control Board
Environmental Engineer
A.P. Pollution Control Board
Regional Office, KURNOOL.

Further Report of A. P. Pollution Control Board submitted in compliance to Hon'ble NGT (SZ) order dated dt.11.12.2024 in O.A. No. 13 of 2021:

- I. The matters are pertaining to the news item in Deccan Chronicle English newspaper, dated: 10.12.2020 on the incident of "Kurnool shocked by quality of KMC water". The A.P. Pollution Control Board earlier filed action taken reports on 14.12.2021 in O.A. No.13 of 2021.
- II. It is to submit that the Hon'ble NGT in Original Application No.13 of 2021(SZ) vide order dt.11.12.2024 has disposed of the case with the following directions –
 - a. The APPCB is directed to collect the amount of Rs.5.2 Crores levied on the Kurnool Municipal Corporation within a period of 3 (Three) months.
 - b. The APPCB is directed to assess and levy the environmental compensation for the pollution being caused by the Kurnool Municipal Corporation, beyond 23.12.2020.
 - c. The Kurnool Municipal Corporation is directed to complete all the STP projects (additional capacity of 57.6 MLD) at the earliest to ensure that the entire sewage generated is treated fully in STPs before discharge. The said work should be completed not later than 12 months from the date of this order.
 - d. In case of failure to stick to the timeline, the Kurnool Municipal Corporation will be liable to pay the environmental compensation for each day's delay to the APPCB.
 - e. The Kurnool Municipal Corporation should closely monitor the treatment of the drinking water being supplied to the people to ensure that the standards are maintained.
 - f. A compliance report is to be filed within a period of 6 (six) months before this Tribunal.
- III. The Regional Office, Kurnool, vide Notices dt.04.01.2025, 12.02.2025, has issued show cause notices to the Kurnool Municipal Corporation for discharge of treated/untreated sewage into Krishna River and Tungabhadra River and directed to pay the Environmental compensation of Rs.520.0 Lakhs within 1 month to the Board. But the Kurnool Municipal Corporation has not paid the Environmental Compensation.

- IV. The issue was earlier placed before the Monitoring (Task Force) Committee meeting of A.P. Pollution Control Board on 23.07.2025. After detailed review, as per the Committee recommendations, the Board issued the following directions, vide directions dated 13.08.2025, to Kurnool Municipal Corporation:
1. The Kurnool Municipal Corporation shall comply with the directions issued by the Hon'ble NGT vide order dt.11.12.2024.
 2. The Kurnool Municipal Corporation shall immediately apply for CTO of the Board.
 3. The Kurnool Municipal Corporation shall immediately pay the Environmental Compensation of Rs.5.2crores to the APPCB.
 4. The Kurnool Municipal Corporation shall complete all the STP projects (addl. capacity of 57.6 MLD) at the earliest to ensure that the entire sewage generated is treated fully in STPs before discharge. The said work shall be completed by November 2025.
 5. The Kurnool Municipal Corporation shall not discharge untreated sewage into River Tungabhadra and River Krishna.
- V. Subsequently the RO-Kurnool, vide Notice 18.08.2025, has issued a Show cause notice to Kurnool Municipal Corporation for payment of Environmental Compensation of Rs.5.2crores and computed the remaining EC amount beyond 23.12.2020 as directed by Hon'ble NGT.
- VI. It is also to inform that the Hon'ble NGT issued orders in OA No.606/2018 dt.28.02.2020 to collect compensation for failure in treatment of sewage from local bodies and/or Dept. of Irrigation and Public Health/in charge dept. The time lines and compensation regime is as follows –
- a. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakhs per month per drain by concerned local bodies/states (in terms of orders dt.28.08.2019 in OA No.593/2017 and 06.12.2019 in OA No.673/2018) w.e.f. 01.04.2020.
 - b. Commencement of setting up of STPs - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs.5 Lakh per month for STP by concerned local body/states (in terms of orders dt.28.08.2019 in OA No.593/2017 and 06.12.2019 in OA No.673/2018) w.e.f. 01.04.2020.

- c. Commissioning of STPs - 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/states (in terms of orders dt.28.08.2019 in O.A. No.593/2017 and 06.12.2019 in O.A. No.673/2018) w.e.f. 01.04.2021 in 2017.

VII. The EE, RO, Kurnool, vide report dated 29.09.2025 has submitted report regarding Environmental Compensation (EC) calculation beyond 23.12.2020 as per the directions issued by the Hon'ble NGT in OA No.606/2018 dt.28.02.2020 as follows:

- No. of STPs still not constructed by KMC - 13 STPs.
- Environmental Compensation mentioned in the order - Rs.5 lakhs per month per STP.
- For which date, EC is proposed - 01.04.2020 to 30.11.2020.
- Amount of compensation (in lakhs) = 13 x 5 lakhs per STP x 55 months (from 24.12.2020 to 23.07.2025) = Rs.3,575 Lakhs i.e., Rs.35.75 Crores.

But, so far, the Municipal Corporation has not paid the EC amount as levied by the Hon'ble NGT. Moreover, the Kurnool Municipal Corporation (KMC) has not applied for Consent to Operate (CTO) of the Board as required under Section 25/26 of Water Act and operating the 3 STPs.

VIII. The Kurnool Municipal Corporation (KMC) was again reviewed during the Monitoring (TF) Committee meeting of A.P. Pollution Control Board held on 21.11.2025. The Commissioner, Kurnool Municipal Corporation and Environmental Engineer, Regional Office -Kurnool attended the meeting through VC. The Commissioner, KMC stated that they have filed an implead petition in response to the Hon'ble NGT's order directing payment of ₹5.20 crores; at present, 2 MLD STP is in operation (trail run) and speedup the construction of 10 MLD STP; another 35 MLD STP is under finalization of tender; corporation will apply for CTO of the Board for the STPs in operation;

During the review, the Committee informed the Municipal Commissioner, KMC that in addition to the Rs.5.20 crores Environmental Compensation (EC) levied by Hon'ble NGT, the Board assessed an amount of Rs.35.75 crores as EC for the pollution caused by Municipal Corporation beyond 23.12.2020 as directed by Hon'ble NGT; to apply for CTE & CTO for the STPs which are in operation. Further, the Committee informed the Commissioner, KMC to furnish a detailed report on the status of payment of Environmental Compensation levied by Hon'ble NGT as well as the progress on the construction of additional STPs to treat the mentire sewage generated in STPs before discharge so as to submit compliance report to the Hon'ble NGT as the case is listed

for hearing on 20.01.2026. After detailed review, the Committee recommended that the Kurnool Municipal Corporation shall submit an action taken report on implementation of the Hon'ble NGT directions.

- IX. Further, the Board, vide letter dated 02.12.2025, informed to the Commissioner, KMC to submit an action taken report immediately on implementation of the Hon'ble NGT directions to the Board to enable to submit the compliance report to the Hon'ble NGT as the case is listed for hearing on 20.01.2026. But, no action taken report has been received from the Kurnool Municipal Corporation so far.
- X. The Board also computed Environmental Compensation (EC) beyond 23.12.2020 as Rs.35.75 Crores as per the directions issued by the Hon'ble NGT in OA No.606/2018 dt.28.02.2020.
- XI. Pursuant to the above and Hon'ble NGT directions, the Board has issued Show Cause Notice dated 27.12.2025 to the Commissioner, KMC to explain the reasons to why Environmental Compensation of Rs.35.75 crores shall not be levied on Kurnool Municipal Corporation, for not constructing 13 STPs & operating 3 STPs without Consents of the Board and also directed to submit reply to this Show Cause Notice within 15 days from the date of receipt of this notice. However, the Kurnool Municipality not furnished any reply till date. Thus, the Board again reminded the Commissioner, KMC, Kurnool, Andhra Pradesh, Vide letter dt. 13.01.2026 to furnish reply to the show cause notice and plan of action to comply with Hon'ble NGT directives expeditiously.

This further report is submitted to the Hon'ble NGT in due compliance of the directions issued by this Hon'ble Tribunal. APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Dated at Kurnool, A.P. on this the 17th day of January, 2026.


**A.P. Pollution Control Board
Environmental Engineer
A.P. Pollution Control Board
Regional Office, KURNOOL.**



ANDHRA PRADESH POLLUTION CONTROL BOARD
 Paryavaran Bhavan, APIIC Colony Road,
 Gurunanak Colony, Autonagar, Vijayawada- 520007
 Website: <https://pcb.ap.gov.in/>



Order No.905/APPCB/HO/ECS/KNL/2025-

Date: 13-08-2025.

DIRECTIONS

Sub: APPCB – HO - ECS - Hon'ble NGT order dt.11.12.2024 in O.A. No.13 of 2021 - Directions issued to the Kurnool Municipal Corporation on 31.03.2021 – Levied Environmental compensation of Rs.520.0 Lakhs - Monitoring committee (TF) meeting held on 23.07.2025 - **Directions** - Issued - Reg.

- Ref:
1. APPCB, BO, Vijayawada Notice dt.23.12.2020.
 2. Hon'ble NGT (SZ) order dt.20.01.2021 in O.A. No. 13/2021.
 3. Directions of APPCB to Kurnool Municipal corporation, dt.31.03.2021.
 4. Hon'ble NGT disposal order dt.11.12.2024.
 5. RO, Kurnool, APPCB Show cause Notices dt.04.01.2025, 12.02.2025.
 6. RO, Kurnool report dt.20.03.2025.
 7. Monitoring (TF) Committee Meeting held on 23.07.2025.

WHEREAS the Kurnool Municipal Corporation (KMC) is operating the 3 STPs without obtaining CTO of the Board as required u/s 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and its amendments thereof.

WHEREAS the Kurnool Municipal Corporation is generating domestic sewage to the tune of 60 MLD. The Corporation is operating 3 STPs at Sankal bhag (0.8 MLD), Jammi Chettu (0.8 MLD) and Pump house (0.8 MLD) to treat the sewage generated. The untreated sewage is joining at 8 points in Tungabhadra and Hundri rivers which finally join into Krishna River. The Kurnool Municipal Corporation informed that 2 STPs with 10 MLD at Zoharapuram and 2 MLD at Kallur bridge to treat the sewage and let out into Hundri river, 10 STPs with 38 MLD capacity and along Tungabhadra river and 1 STP with 40 MLD are at DPR stage. The 13 STPs are not yet completed.

WHEREAS the CPCB has issued directions to SPCBs and PCCs under Section 18.1 (b) of Water Act, 1974 to direct all STP authorities in million cities and other towns to install Online Continuous Effluent Monitoring System (OCEMS) in a phased manner as stipulated in the CPCB letter dt.07.08.2020 The Board informed the same to the Kurnool Municipal Corporation vide mail dt.07.12.2020. As per the Hon'ble NGT compensation regime as mentioned in order dt.28.02.2020, the Environmental Compensation (EC) is calculated as follows –

- a. No. of STPs still not constructed by KMC - 13 STPs.
- b. Environmental Compensation mentioned in the order - Rs.5 lakhs per month per STP
- c. For which date, EC is proposed - 01.04.2020 to 30.11.2020
- d. Amount of compensation (in lakhs) = 13 x 5 Lakhs per STP x 8 months (from 01.04.2020 to 30.11.2020) = Rs.520.0 Lakhs.

WHEREAS show cause notice was issued by the Board to Kurnool Municipal Corporation on 23.12.2020 referring the Hon'ble NGT orders, as to why the Board shall not levy Environmental compensation for Rs.520 lakhs (Rupees Five hundred and Twenty lakhs) on the Commissioner, Kurnool Municipal Corporation, Kurnool for not constructing proper treatment facilities to treat the domestic sewage generated and discharging into the river Tungabhadra which ultimately joins river Krishna. Also directed the Kurnool Municipal Corporation to file action plan through their department in Hon'ble NGT (SZ) duly keeping in mind the action plan submitted in Hon'ble NGT, New Delhi in O.A. No.673/2018 in the matter of Polluted River Stretches.

WHEREAS the Commissioner, Kurnool Municipal Corporation has submitted reply dt.12.02.2021 to the Show cause Notice of the Board and stating that 11 No. of STPs were proposed along Hundri River with a total capacity of 40MLD designed for prospective population with regards to 2038. Further, 10 No. of STPs with total capacity of 38 MLD along Tungabhadra River were proposed for the prospective population of 2038 with a total project cost of Rs.348.29 Crores and the Detailed Project Report has been submitted to Government vide Lr.No.93273/2018/E3/STPs, dt.25.08.2020 for according administrative sanction and release of funds, the Kurnool Municipal Corporation has requested the Board to exempt Kurnool Municipal Corporation from levy of Environmental compensation regime as mentioned in order dt.28.02.2020 by the Hon'ble NGT (SZ).

WHEREAS the Board, vide ref. 3rd cited, issued directions to the Kurnool Municipal Corporation on 31.03.2021 in the matter of Hon'ble NGT order dt.26.08.2020 in OA No.27 of 2016 for discharge of treated/ untreated sewage into Krishna River and Tungabhadra River and directed to pay the Environmental compensation of Rs. 520.0 Lakhs within 1 month to the Board failing which action will be initiated without further notice. Till date the Kurnool Municipal Corporation has not paid the Environmental Compensation.

WHEREAS the Hon'ble NGT in Original Application No.13 of 2021 disposed the case on 11.12.2024 with the following directions –

- a. The APPCB is directed to collect the amount of Rs.5.2 Crores levied on the Kurnool Municipal Corporation within a period of 3 (Three) months.
- b. The APPCB is directed to assess and levy the environmental compensation for the pollution being caused by the Kurnool Municipal Corporation, beyond 23.12.2020.
- c. The Kurnool Municipal Corporation is directed to complete all the STP projects (additional capacity of 57.6 MLD) at the earliest to ensure that the entire sewage generated is treated fully in STPs before discharge. The said work should be completed not later than 12 months from the date of this order.
- d. In case of failure to stick to the timeline, the Kurnool Municipal Corporation will be liable to pay the environmental compensation for each day's delay to the APPCB.
- e. The Kurnool Municipal Corporation should closely monitor the treatment of the drinking water being supplied to the people to ensure that the standards are maintained.
- f. A compliance report is to be filed within a period of 6 (six) months before this Tribunal.

WHEREAS the Regional Office, Kurnool has issued show cause notice to the Kurnool Municipal Corporation on 04.01.2025, Hon'ble NGT order dt.11.12.2024 in OA No.13 of 2021, for Discharge of treated/untreated sewage into Krishna River and Tungabhadra River and directed to pay the environmental compensation of Rs.520.0 Lakhs within 1 month to the Board failing which action will be initiated without further notice. But the Kurnool Municipal Corporation has not paid the Environmental Compensation till date.

WHEREAS the matter was placed before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board on 23.07.2025. The representative of the Municipal Corporation and EE, RO: Kurnool attended the meeting through VC. The RO informed that they have already issued show cause notice dt.04.01.2025 to the Kurnool Municipal Corporation for discharge of treated/untreated sewage into Krishna and Tungabhadra rivers and to pay the Environmental compensation of Rs.5.2 crores within one month, as per the Hon'ble NGT order dt.11.12.2024 in OA No.13 of 2021. The Kurnool Municipal Corporation has not paid the Environmental Compensation till date.

The representative of the Kurnool Municipal Corporation informed that as per the directions of Hon'ble NGT, they are presently constructing 3 sewage treatment plants (STPs) each of 0.8MLD capacity; 2 STPs are under construction and called for tenders for other STPs; the Municipal Corporation will submit compliance report every 6 months as per the Hon'ble NGT directions.

After detailed review, the Committee recommended to issue following directions to the Kurnool Municipal Corporation. Accordingly, the Board hereby issues directions to Kurnool Municipal Corporation, Kurnool under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Sec.31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof –

1. ***The Kurnool Municipal Corporation shall comply with the directions issued by the Hon'ble NGT vide order dt.11.12.2024.***
2. ***The Kurnool Municipal Corporation shall immediately apply for CTO of the Board.***
3. ***The Kurnool Municipal Corporation shall immediately pay the Environmental Compensation of Rs.5.2crores to the APPCB.***
4. ***The Kurnool Municipal Corporation shall complete all the STP projects (addl. capacity of 57.6 MLD) at the earliest to ensure that the entire sewage generated is treated fully in STPs before discharge. The said work shall be completed by November 2025.***
5. ***The Kurnool Municipal Corporation shall not discharge untreated sewage into River Tungabhadra and River Krishna.***

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.

This Order comes into effect from today i.e.,13-08-2025.

S
SRISARAVANAN IFS
MEMBER SECRETARY

To
The Commissioner,
Kurnool Municipal Corporation,
Kurnool.

Copy to:

1. The Commissioner & Director of Municipal Administration, Prime Hill Crest, 4th Floor, Near DGP Office, Vaddeswaram Village, Mangalagiri, Andhra Pradesh – 522502 for information.
2. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.

3. The Environmental Engineer, Regional Office, Kurnool is directed to pursue with the Municipal Corporation for payment of Environmental Compensation of Rs.5.2 crores and to compute the remaining EC amount beyond 23.12.2020, as per the directions of Hon'ble NGT.



ANDHRA PRADESH POLLUTION CONTROL BOARD

APIIC Colony Road, Gurunanak Colony, Autonagar,
Vijayawada- 520007 Phone. No.0866-2463200,
Website : <https://pcb.ap.gov.in/>



Lr. No. 905/APPCB/HO/ECS/KNL/2025-

Date: 02-12-2025.

Sub: APPCB – HO - ECS - Hon'ble NGT order dt.11.12.2024 in O.A. No.13 of 2021 - Directions issued to the Kurnool Municipal Corporation on 31.03.2021 to pay the Environmental compensation of Rs.520.0 Lakhs - Monitoring (TF) Committee meeting held on 21.11.2025 – Implementation of Hon'ble NGT directions - Reg.

- Ref:
1. APPCB, BO, Vijayawada Notice dt.23.12.2020.
 2. Hon'ble NGT (SZ) order dt.20.01.2021 in O.A. No.13/2021.
 3. Directions of APPCB to Kurnool Municipal corporation, dt.31.03.2021.
 4. Hon'ble NGT disposal order dt.11.12.2024.
 5. RO, Kurnool, APPCB Show cause Notices dt.04.01.2025, 12.02.2025.
 6. Directions of APPCB to Kurnool Municipal Corporation, dt.13-08-2025.
 7. RO, Kurnool, APPCB Show cause Notice dt.18.08.2025.
 8. RO Kurnool report dt.29.09.2025.
 9. Monitoring (TF) Committee meeting held on 21.11.2025.

It is to submit that the Hon'ble NGT in Original Application No.13 of 2021(SZ) vide order dt.11.12.2024 has disposed of the case with the following directions –

- a. **The APPCB is directed to collect the amount of Rs.5.2 Crores levied on the Kurnool Municipal Corporation within a period of 3 (Three) months.**
- b. **The APPCB is directed to assess and levy the environmental compensation for the pollution being caused by the Kurnool Municipal Corporation, beyond 23.12.2020.**
- c. The Kurnool Municipal Corporation is directed to complete all the STP projects (additional capacity of 57.6 MLD) at the earliest to ensure that the entire sewage generated is treated fully in STPs before discharge. The said work should be completed not later than 12 months from the date of this order.
- d. In case of failure to stick to the timeline, the Kurnool Municipal Corporation will be liable to pay the environmental compensation for each day's delay to the APPCB.
- e. The Kurnool Municipal Corporation should closely monitor the treatment of the drinking water being supplied to the people to ensure that the standards are maintained.
- f. **A compliance report is to be filed within a period of 6 (six) months before this Tribunal.**

The Regional Office, Kurnool, vide ref. 5th cited, has issued show cause notices to the Kurnool Municipal Corporation for discharge of treated/untreated sewage into Krishna

River and Tungabhadra River and directed to pay the Environmental compensation of Rs.520.0 Lakhs within 1 month to the Board. But the Kurnool Municipal Corporation has not paid the Environmental Compensation.

The issue was earlier placed before the Monitoring (Task Force) Committee meeting of A.P. Pollution Control Board on 23.07.2025. After detailed review, as per the Committee recommendations, the Board issued the following directions, vide ref. 6th cited, to Kurnool Municipal Corporation:

1. The Kurnool Municipal Corporation shall comply with the directions issued by the Hon'ble NGT vide order dt.11.12.2024.
2. The Kurnool Municipal Corporation shall immediately apply for CTO of the Board.
3. The Kurnool Municipal Corporation shall immediately pay the Environmental Compensation of Rs.5.2crores to the APPCB.
4. The Kurnool Municipal Corporation shall complete all the STP projects (addl. capacity of 57.6 MLD) at the earliest to ensure that the entire sewage generated is treated fully in STPs before discharge. The said work shall be completed by November 2025.
5. The Kurnool Municipal Corporation shall not discharge untreated sewage into River Tungabhadra and River Krishna.

Subsequently the RO-Kurnool, vide ref. 7th cited, has issued a Show cause notice to Kurnool Municipal Corporation for payment of Environmental Compensation of Rs.5.2crores and computed the remaining EC amount beyond 23.12.2020 as directed by Hon'ble NGT.

It is also to inform that the Hon'ble NGT issued orders in OA No.606/2018 dt.28.02.2020 to collect compensation for failure in treatment of sewage from local bodies and/or Dept. of Irrigation and Public Health/in charge dept. The time lines and compensation regime is as follows –

- a. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakhs per month per drain by concerned local bodies/states (in terms of orders dt.28.08.2019 in OA No.593/2017 and 06.12.2019 in OA No.673/2018) w.e.f. 01.04.2020.
- b. Commencement of setting up of STPs - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs.5 Lakh per month for STP by concerned local body/states (in terms of orders dt.28.08.2019 in OA No.593/2017 and 06.12.2019 in OA No.673/2018) w.e.f. 01.04.2020.
- c. Commissioning of STPs - 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/states (in terms of orders dt.28.08.2019 in O.A. No.593/2017 and 06.12.2019 in OA No.673/2018) w.e.f. 01.04.2021 in 2017.

The EE, RO, Kurnool, vide ref. 8th cited, submitted report regarding Environmental Compensation (EC) calculation beyond 23.12.2020 as per the directions issued by the Hon'ble NGT in OA No.606/2018 dt.28.02.2020 as follows:

No. of STPs still not constructed by KMC - 13 STPs.

Environmental Compensation mentioned in the order - Rs.5 lakhs per month per STP.

For which date, EC is proposed - 01.04.2020 to 30.11.2020.

Amount of compensation (in lakhs) = 13 x 5 lakhs per STP x 55 months (from 24.12.2020 to 23.07.2025) = Rs.3,575 Lakhs i.e., **Rs.35.75 Crores.**

But, so far, the Municipal Corporation has not paid the EC amount as levied by the Hon'ble NGT. Moreover, the Kurnool Municipal Corporation (KMC) has not applied for Consent to Operate (CTO) of the Board as required under Section 25/26 of Water Act and operating the 3 STPs.

The Kurnool Municipal Corporation (KMC) was again reviewed during the Monitoring (TF) Committee meeting of A.P. Pollution Control Board held on 21.11.2025. The Commissioner, Kurnool Municipal Corporation and EE, RO-Kurnool attended the meeting through VC.

The Commissioner stated that they have filed an implead petition in response to the Hon'ble NGT's order directing payment of ₹5.20 crores; at present, 2 MLD STP is in operation (trail run) and speedup the construction of 10 MLD STP; another 35 MLD STP is under finalization of tender; corporation will apply for CTO of the Board for the STPs in operation;

The CEE, APPCB informed the Commissioner that in addition to the Rs.5.20 crores Environmental Compensation (EC) levied by Hon'ble NGT, the Board assessed an amount of Rs.35.75 crores as EC for the pollution caused by Municipal Corporation beyond 23.12.2020 as directed by Hon'ble NGT; to apply for CTE & CTO for the STPs which are in operation. Further, the CEE, APPCB requested the Commissioner to furnish a detailed report on the status of payment of Environmental Compensation levied by Hon'ble NGT as well as the progress on the construction of additional STPs to treat the entire sewage generated in STPs before discharge so as to submit compliance report to the Hon'ble NGT as the case is listed for hearing on 20.01.2026.

After detailed review, the Committee recommended that the Kurnool Municipal Corporation shall submit an action taken report on implementation of the Hon'ble NGT directions.

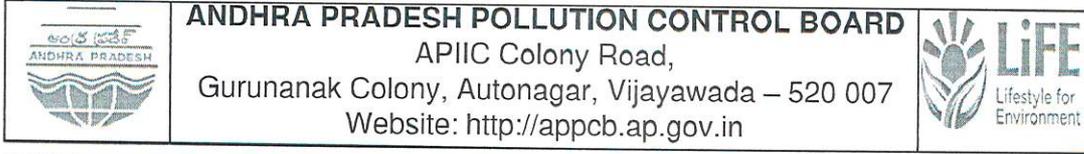
In view of the above, the Kurnool Municipal Corporation is requested to submit an action taken report immediately on implementation of the Hon'ble NGT directions to the Board so as to submit the compliance report to the Hon'ble NGT as the case is listed for hearing on 20.01.2026.

**S SRISARAVANAN, I.F.S
MEMBER SECRETARY**

**To
The Commissioner,
Kurnool Municipal Corporation,**

Kurnool – 518001.**Copy to:**

1. The Commissioner & Director of Municipal Administration, Prime Hill Crest, 4th Floor, Near DGP Office, Vaddeswaram Village, Mangalagiri, Andhra Pradesh – 522502 for information.
2. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
3. The Environmental Engineer, Regional Office, Kurnool is directed to pursue with the Municipal Corporation for payment of Environmental Compensation of Rs.5.2 crores.



Order No.905/APPCB/HO/ECS/KNL/2025-

Date:27-12-2025.

SHOW CAUSE NOTICE

Sub: APPCB – HO - ECS - Hon'ble NGT order dt.11.12.2024 in O.A. No.13 of 2021 - Directions issued to the Kurnool Municipal Corporation on 31.03.2021 to pay the Environmental compensation of Rs.520.0 Lakhs - Monitoring (TF) Committee meeting held on 21.11.2025 - **Levy of Environmental Compensation – Show Cause Notice - Issued – Reg.**

- Ref:**
1. APPCB, BO, Vijayawada Notice dt.23.12.2020.
 2. Hon'ble NGT (SZ) order dt.20.01.2021 in O.A. No.13/2021.
 3. Directions of APPCB to Kurnool Municipal corporation, dt.31.03.2021.
 4. Hon'ble NGT disposal order dt.11.12.2024.
 5. RO, Kurnool, APPCB Show cause Notices dt.04.01.2025, 12.02.2025.
 6. Directions of APPCB to Kurnool Municipal Corporation, dt.13-08-2025.
 7. RO, Kurnool, APPCB Show cause Notice dt.18.08.2025.
 8. RO Kurnool report dt.29.09.2025.
 9. Monitoring (TF) Committee meeting held on 21.11.2025.
 10. Directions of APPCB to Kurnool Municipal Corporation, dt.02-12-2025.

WHEREAS the Kurnool Municipal Corporation (KMC) is operating 3 STPs without obtaining CTO of the Board as required u/s 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and its amendments thereof.

WHEREAS the Hon'ble NGT in Original Application No.13 of 2021(SZ) vide order dt.11.12.2024 has disposed of the case with the following directions –

- a. The APPCB is directed to collect the amount of Rs.5.2 Crores levied on the Kurnool Municipal Corporation within a period of 3 (Three) months.
- b. The APPCB is directed to assess and levy the environmental compensation for the pollution being caused by the Kurnool Municipal Corporation, beyond 23.12.2020.
- c. The Kurnool Municipal Corporation is directed to complete all the STP projects (additional capacity of 57.6 MLD) at the earliest to ensure that the entire sewage generated is treated fully in STPs before discharge. The said work should be completed not later than 12 months from the date of this order.
- d. In case of failure to stick to the timeline, the Kurnool Municipal Corporation will be liable to pay the environmental compensation for each day's delay to the APPCB.
- e. The Kurnool Municipal Corporation should closely monitor the treatment of the drinking water being supplied to the people to ensure that the standards are maintained.

- f. A compliance report is to be filed within a period of 6 (six) months before this Tribunal.

WHEREAS the Regional Office Kurnool, vide ref. 5th cited, has issued show cause notices to the Kurnool Municipal Corporation for discharge of treated/untreated sewage into Krishna River and Tungabhadra River and directed to pay the Environmental compensation of Rs.520.0 Lakhs within 1 month to the Board. But the Kurnool Municipal Corporation has not paid the Environmental Compensation.

WHEREAS the issue was earlier placed before the Monitoring (Task Force) Committee meeting of A.P. Pollution Control Board on 23.07.2025. After detailed review, as per the Committee recommendations, the Board issued the following directions, vide ref. 6th cited, to Kurnool Municipal Corporation:

1. The Kurnool Municipal Corporation shall comply with the directions issued by the Hon'ble NGT vide order dt.11.12.2024.
2. The Kurnool Municipal Corporation shall immediately apply for CTO of the Board.
3. The Kurnool Municipal Corporation shall immediately pay the Environmental Compensation of Rs.5.2crores to the APPCB.
4. The Kurnool Municipal Corporation shall complete all the STP projects (addl. capacity of 57.6 MLD) at the earliest to ensure that the entire sewage generated is treated fully in STPs before discharge. The said work shall be completed by November 2025.
5. The Kurnool Municipal Corporation shall not discharge untreated sewage into River Tungabhadra and River Krishna.

WHEREAS the RO-Kurnool, vide ref. 7th cited, has issued a Show cause notice to Kurnool Municipal Corporation for payment of Environmental Compensation of Rs.5.2 Crores and computed the remaining EC amount beyond 23.12.2020 as directed by Hon'ble NGT. It is also to inform that the Hon'ble NGT issued orders in OA No.606/2018, dt.28.02.2020 directed to collect compensation for failure in treatment of sewage from local bodies and/or Dept. of Irrigation and Public Health/in charge dept. The time lines and compensation regime is as follows –

- a. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs.5.0 Lakhs per month per drain by concerned local bodies/states (in terms of orders dt.28.08.2019 in OA No.593/2017 and 06.12.2019 in OA No.673/2018) w.e.f. 01.04.2020.
- b. Commencement of setting up of STPs - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs.5 Lakh per month for STP by concerned local body/states (in terms of orders dt.28.08.2019 in OA No.593/2017 and 06.12.2019 in OA No.673/2018) w.e.f. 01.04.2020.
- c. Commissioning of STPs - 31.03.2021. Compensation is payable for failure to do

so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/states (in terms of orders dt.28.08.2019 in O.A. No.593/2017 and 06.12.2019 in OA No.673/2018) w.e.f. 01.04.2021 in 2017.

WHEREAS the EE, RO, Kurnool, vide ref. 8th cited, submitted report regarding Environmental Compensation (EC) calculation beyond 23.12.2020 as per the directions issued by the Hon'ble NGT in OA No.606/2018, dt.28.02.2020 as follows:

No. of STPs still not constructed by KMC - 13 STPs.

Environmental Compensation mentioned in the order - Rs.5 lakhs per month per STP.

For which date, Environmental Compensation is proposed - 01.04.2020 to 30.11.2020.

Amount of compensation (in lakhs) = 13 x 5 lakhs per STP x 55 months (from 24.12.2020 to 23.07.2025) = Rs.3,575 Lakhs i.e., **Rs.35.75 Crores.**

WHEREAS the Municipal Corporation has not paid the EC amount of Rs. 5.2 Crores as levied by the Hon'ble NGT. Moreover, the Kurnool Municipal Corporation (KMC) has not applied for Consent to Operate (CTO) of the Board as required under Section 25/26 of Water Act and operating the 3 STPs.

WHEREAS the Kurnool Municipal Corporation (KMC) was again reviewed during the Monitoring (TF) Committee meeting of A.P. Pollution Control Board held on 21.11.2025. After detailed review, the Committee recommended that the Kurnool Municipal Corporation shall submit an action taken report on implementation of the Hon'ble NGT directions.

WHEREAS the Board, vide ref. 10th cited, requested the Kurnool Municipal Corporation to submit an action taken report immediately on implementation of the Hon'ble NGT directions to the Board so as to submit the compliance report to the Hon'ble NGT as the case is listed for hearing on 20.01.2026. But, no action taken report has been received from the Kurnool Municipal Corporation so far. Further, the Board also stated that the RO, Kurnool computed Environmental Compensation (EC) beyond 23.12.2020 as Rs.35.75 Crores as per the directions issued by the Hon'ble NGT in OA No.606/2018 dt.28.02.2020.

Pursuant to the above and due consideration of the EE, RO, Kurnool report and Hon'ble NGT directions, the Board hereby issues **SHOW CAUSE NOTICE** to Kurnool Municipal Corporation as to why the Environmental Compensation of **Rs.35.75 crores** shall not be levied on Kurnool Municipal Corporation, for not constructing 13 STPs & operating 3 STPs without Consents of the Board.

You are hereby directed to submit reply to this Show Cause Notice within **15 days** from the date of receipt of this notice. Should you fail to furnish your reply within time, the Board will be constrained to initiate further action to issue necessary orders, deemed fit necessary, to levy the EC on your facility without further notice.

S SRISARAVANAN, I.F.S
MEMBER SECRETARY

**To
The Occupier,
Kurnool Municipal Corporation,
Kurnool District.**

Copy to:

1. The Chief Environmental Engineer, Head Office, Vijayawada for information.
2. The JCEE, Zonal Office, Kurnool for information and necessary action.
3. The EE, Regional office, Kurnool for information and necessary action.


ANDHRA PRADESH POLLUTION CONTROL BOARD

APIIC Colony Road, Gurunanak Colony, Autonagar,
Vijayawada- 520007 Phone. No.0866-2463200,
Website : <https://pcb.ap.gov.in/>



Lr. No. 905/APPCB/HO/ECS/KNL/2025-

Date: 13-01-2026

To
The Commissioner,
Kurnool Municipality,
Kurnool.

Sir,

Sub: APPCB – HO - ECS - Hon'ble NGT order dt.11.12.2024 in O.A. No.13 of 2021 – Payment of Environmental Compensation – Reg.

Ref: Order No.905/APPCB/HO/ECS/KNL/2025- Date:27-12-2025.

With reference to the above, it is to inform that the A.P. Pollution Control Board has issued showcause notice dated 27.12.2025 to Kurnool Municipal Corporation, Kurnool to pay the environmental compensation of Rs.35.75 Crores as per the directions of Hon'ble NGT in OA No.13 of 2021 for the pollution being caused by Municipal Corporation beyond 23.12.2020, so far the Board has not received EC amount or any reply to the showcause notice.

In view of the above, it is directed to submit plan of action to ensure compliance to Hon'ble NGT directions.



S SRISARAVANAN, I.F.S
MEMBER SECRETARY

Copy to:

1. The Chief Environmental Engineer, Head Office, Vijayawada for information.
2. The JCEE, Zonal Office, Kurnool for information and necessary action.
3. The EE, Regional office, Kurnool for information and necessary action.